

श्री प्रकाशवीर शास्त्री : जहाँ तक मेरी जानकारी है, सरकार ने कुछ अनधिकृत बस्तियों को प्रधिकृत घोषित किया है और इस के सम्बन्ध में समाचार पत्रों में भी सूचनाएँ निकलीं, लेकिन माननीय मंत्री जी ने अभी कहा कि हम इस की जानकारी लेंगे। तो मैं जानना चाहता हूँ कि जितनी बस्तियों को अधिकृत घोषित किया गया है उन की संख्या और आधार क्या है ?

श्री करमरकर : मेरी समझ में यह चीज नहीं आई क्योंकि चन्द महीनों पहले जिन के ले आउट प्लैन्स मंजूर नहीं किये गये थे, उन के ले आउट प्लैन्स मंजूर होने के बाद उन को जो रियायत मिलनी चाहिये थी उन को देने की बात ही सरकार ने मंजूर की है। इस के माने यह नहीं होते कि जो अनधिकृत कालोनी थीं, उन को हम ने अधिकृत किया। ऐसा कोई उदाहरण मेरे सामने नहीं है।

Shri B. K. Gaikwad: May I know the names of unauthorised localities, the number of families living in those unauthorised localities and since when they are living there?

Shri Karmarkar: I have already asked for notice. I see from the walls that something unauthorised comes up somewhere. So I wanted to have the latest position. On notice being given I will get the latest position.

Mr. Speaker: The question itself is there. What further notice is necessary?

Shri Karmarkar: I want notice for these details. For the question itself I have already answered:

“(a) & (b): The information is being collected from the Municipal Corporation of Delhi and will be laid on the Table of the Sabha.”

Railway Lines in Madhya Pradesh

*814. **Shri Vidya Charan Shukla:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Chief Minister of Madhya Pradesh has stressed the need for giving priority to the expansion of rail routes in Madhya Pradesh in the Third Five Year Plan;

(b) if so, the Railways' plans and proposals in this behalf;

(c) whether it is a fact that the M.P. Chief Minister had also discussed the matter of equitable sharing of costs of building level crossings between the State Government and the Railways; and

(d) if so, what decision, if any, has been taken in the matter?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) No Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Shri Vidya Charan Shukla: Has the Government noticed the recommendations made in the report of the States Reorganisation Commission to the effect that the new State of Madhya Pradesh, when formed, would require new lines of communication, particularly railways, and, if so, may I know whether this recommendation has been accepted or not and whether that recommendation has come to the notice of the railway administration?

Mr. Speaker: Only yesterday detailed replies were given in respect of all these matters. State after State was taken up.

Shri Shahnawaz Khan: Some lines have already been constructed in Madhya Pradesh; others are under construction and others are being considered.

Shri Vidya Charan Shukla: That is not my question. I want to know whether the Government have noticed the recommendation of the States Reorganisation Commission about providing new railway connection for the Madhya Pradesh State, when formed, whether that recommendation has

been accepted or not, and whether the railway administration knows this recommendation.

Shri. Shah Nawaz Khan: Of course, we are aware of the recommendation. It is up to the Planning Commission to come to a decision.

श्री खादी बाला : क्या माननीय मंत्री जी को मालूम है कि होलकर स्टेट के वक्त से इन्दौर दोहद रेलवे लाइन निकालने की बात चल रही थी और इसके बारे में बार बार कहा गया है। चीफ मिनिस्टर ने भी कहा है कि इस लाइन को निकालना बहुत जरूरी है क्योंकि उससे इन्दौर के व्यापार को बहुत फायदा पहुंचेगा। क्या उसके बारे में कुछ विचार हो रहा है ?

श्री शाहनवाज खान : हर एक लाइन जिसके लिए कहा जाता है उसको बनाना मुमकिन नहीं होता है। मैं माननीय सदस्य की इत्तला के लिए यह खबर करूँ कि चीफ मिनिस्टर साहब ने मध्य प्रदेश के लिए २७ लाइनों की एक फेहरिस्त दी है जिनकी कुल लम्बाई ३००० मील है और कहा है कि इनको बनाया जाये।

ज्वार-बाजरे का आयात

*८१६. श्री सुशान्त राय : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मैसूर राज्य में खाद्यान्न की कमी को पूरा करने के लिये पिछले साल तीन करोड़ रुपये का ज्वार-बाजरा अमेरिका से मंगाया गया था;

(ख) क्या यह भी सच है कि मैसूर राज्य ने उसे लेने से इन्कार कर दिया;

(ग) आयात किये गये ज्वार-बाजरे को अब किस काम में लाया जायेगा; और

(घ) उससे होने वाली हानि कौन उठायेगा ?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) and (b). In view of the anticipated shortage of coarse grains as a result of drought in certain parts of Andhra Pradesh, Mysore, etc., about 53 thousand metric tons of milo worth about Rs. 1.5 crores was imported from U.S.A. in December, 1960, and January, 1961. As the position in Mysore State had considerably improved by the time this milo arrived, the Government of Mysore did not take any milo.

(c) About 12,500 metric tons of milo have already been taken over by the Governments of Andhra Pradesh, Maharashtra, Gujarat and Rajasthan. Efforts are being made to dispose of the remaining quantity by issue through fair price shops or through auctions.

(d) The loss, if any, will be borne by the Central Government.

श्री सुशान्त राय : क्या मैं यह जान सकता हूँ कि यह जो माइलो है वह किन किन राज्यों में फेयर प्राइस शाप्स पर बिकेगा ?

अध्यक्ष महोदय : सारे हिन्दुस्तान में।

Shri A. M. Thomas: Whatever State wants it, we are prepared to supply and the intention is to supply it through fair price shops also.

Shri Indrajit Gupta: A report appeared in the newspapers that large quantities of consignment of milo imported from the USA had been landed at Bombay and were left lying in the open and were exposed to the rains and so on. I want to know whether this is a fact?

Shri A. M. Thomas: There was a previous question on this subject and it had been answered in the House. There is absolutely no basis for the news that any quantity has been damaged.

Shri Chintamani Panigrahi: What was the necessity for importing the milo when there was no such excessive demand for it?